

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 4063-4064/2022

[Arising out of impugned judgment and order dated 23-03-2022 in WP No. 48367/2018 23-03-2022 in WP No. 50089/2018 passed by the High Court of Karnataka at Bengaluru]

HRISHIKESH SAHOO

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(IA No. 15054/2023 - APPLICATION FOR PERMISSION, IA No. 104210/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 333232/2025 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 104213/2022 - EXEMPTION FROM FILING O.T., IA No. 152166/2024 - INTERVENTION APPLICATION, IA No. 152049/2024 - INTERVENTION APPLICATION, IA No. 271107/2024 - INTERVENTION APPLICATION, IA No. 150256/2024 - INTERVENTION APPLICATION, IA No. 246707/2024 - INTERVENTION APPLICATION, IA No. 150164/2024 - INTERVENTION APPLICATION, IA No. 240588/2024 - INTERVENTION APPLICATION, IA No. 153618/2024 - INTERVENTION APPLICATION, IA No. 149772/2024 - INTERVENTION APPLICATION, IA No. 153323/2024 - INTERVENTION APPLICATION, IA No. 50009/2023 - INTERVENTION APPLICATION, IA No. 153143/2024 - INTERVENTION APPLICATION, IA No. 190338/2026 - INTERVENTION APPLICATION, IA No. 33590/2025 - INTERVENTION/IMPLEADMENT, IA No. 150308/2024 - INTERVENTION/IMPLEADMENT, IA No. 149784/2024 - INTERVENTION/IMPLEADMENT, IA No. 104212/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 104208/2022 - VACATING STAY)

WITH

W.P.(C) No. 1022/2019 (PIL-W)

(IA No. 49378/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 150125/2024 - CLARIFICATION/DIRECTION)

C.A. No. 6787/2022 (XIV-A)

(IA No. 132022/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 132027/2022 - EXEMPTION FROM FILING O.T., IA No. 132025/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

C.A. No. 6793/2022 (XIV-A)

(IA No. 86147/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

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C.A. No. 4926/2022 (XIV-A)

(IA No. 103092/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 260132/2023 - EARLY HEARING APPLICATION, IA No. 103091/2022 - GRANT

OF INTERIM RELIEF, IA No. 36243/2023 - INTERVENTION APPLICATION, IA No. 6134/2023 - INTERVENTION APPLICATION, IA No. 8901/2025 - INTERVENTION APPLICATION, IA No. 193822/2024 - INTERVENTION APPLICATION, IA No. 79760/2023 - INTERVENTION/IMPLEADMENT, IA No. 243315/2024 - INTERVENTION/IMPLEADMENT and IA No. 188340/2024 - INTERVENTION/IMPLEADMENT)

C.A. No. 6794/2022 (XIV-A)

(IA No. 136762/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 95938/2023 - EXEMPTION FROM FILING O.T., IA No. 58504/2023 - INTERVENTION APPLICATION, IA No. 54418/2023 - INTERVENTION APPLICATION, IA No. 53669/2023 - INTERVENTION APPLICATION and IA No. 49617/2023 - INTERVENTION APPLICATION)

W.P.(C) No. 1119/2022 (PIL-W)

W.P.(Crl.) No. 197/2025 (PIL-W)

(IA No. 123417/2025 - EXEMPTION FROM FILING O.T.)

W.P.(Crl.) No. 217/2026 (PIL-W)

WITH

ITEM NO. 121

Writ Petition(s) (Civil) No(s). 326/2024

(IA No. 242602/2024 - INTERVENTION/IMPLEADMENT)

Date : 09-09-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Ms. Karuna Nundy, Sr. Adv.

Ms. Ruchira Goel, AOR

Mr. Gautam Bhatia, Adv.

Mr. Nitish Chaudhary, Adv.

Mr. Amanpreet Singh, Adv.

Ms. Vaishnavi Rao, Adv.

Mr. Ishaan Karki, Adv.

Ms. Rishika Rishabh, Adv.

Mr. Shiv Mehrotra, Adv.

Ms. Shivangshi Mitra, Adv.

Mr. J Sai Deepak, Sr. Adv.

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Mr. Shourya Dasgupta, Adv.
Mr. Tushar Shrivastava, Adv.
Mr. Pradyut Kashyap, Adv.
Mr. Vishal Sinha, Adv.
Ms. Trisha Chandran, Adv.
Mr. Madhav Gupta, Adv.
Ms. S. Ambica, Adv.
Ms. Maryam Junaid, Adv.

Mr. R K Kapoor, Adv.
Ms. Shweta Kapoor, Adv.
Mr. Rajat Kapoor, Adv.
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Mr. Satya Mitra, AOR

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Ms. Jemti Ben, Adv.
Ms. Jaikriti S. Jadeja, AOR
Ms. Nidhi Singh, Adv.
Mr. Prashant Thomar, Adv.

in Item 121

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Ms. Vaishnavi Rao, Adv.
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Mr. Shailesh Madiyal, Adv.
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Mr. Akshit Pradhan, Adv.
Mr. Santosh Kr., Adv.
Mr. Kanu Agrawal, Adv.
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Mr. Ankit Mann, Adv.
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Mr. Ashish Singh, Adv.
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Mr. Mohd Shafat Ahamad, Adv.

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Mr. Saurabh Tripathi, Adv.
Mr. Deepayan Dutta, Adv.

Ms. Rashmi Singhania, AOR

Mr. Aman Panwar, AAG
Mr. Manav Kaushik, Adv.
Mr. Rishi Yadav, Adv.
Ms. Aranya Sahay, Adv.
Mr. Nakul Shrivastava, Adv.
Mr. Sanchit Garga, AOR
Mr. Shaswat Jaiswal, Adv.

in Item 121 Mr. C. K. Sasi, AOR

Mr. Vijay Hansaria, Sr. Adv.
Mr. Jayesh K. Unnikrishnan, AOR
Ms. Kavya Jhavar, Adv.
Ms. Nandini Rai, Adv.
Mr. Aashay Shukla, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. The lead case, i.e., SLP (Criminal) Nos.4063-4064/2022 arising out of the judgment dated 23.02.2022 of the High Court of Karnataka and various SLPs/Writ Petitions/PILs, which have been subsequently tagged thereto revolve around the issue of reading down Exception 2 to Section 375 of the IPC as well as the constitutionality of that provision and Exception 2 to Section 63 of the BNS, which has come into force with the repealment of the IPC. Other allied issues also arise for consideration.

2. Learned Solicitor General of India states that the counter affidavit filed by the Union of India in the lead case, i.e., SLP

(Criminal) Nos.4063-4064/2022 may be treated as a reply in the connected matters also. He states that copies thereof shall be supplied to all the learned counsel in the connected matters within two days.

3. We are informed that other pleadings are complete. The Nodal Counsel, Ms. Pooja Dhar and Ms. Jaikriti S. Jadeja, learned AORs, may compile the pleadings, prepare a convenience compilation and a separate set of the judgments relied upon by the parties. The pleadings, convenience compilation, as well as the citations of judgments to be relied upon may be exchanged within three weeks.

4. Post these matters for final hearing on 18.11.2026.

5. The parties may also exchange the proposed questions of law that arise for consideration.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR